



IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE BINOD KUMAR DWIVEDI

ON THE 13th OF AUGUST, 2025

MISC. PETITION No. 4146 of 2025

AMIT KUMAR JAISWAL S/O SHRI BHANDARILAL JAISWAL

Versus

*MANAGER, HINDUSTAN TIMES, NEWS PAPER ESTABLISHMENT,
NEW DELHI*

AND ANOTHER

.....
Appearance:

Petitioner by Ms. Meena Saexna - Advocate.
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ORDER

This miscellaneous petition under Article 227 of the Constitution of India has been preferred by the petitioner assailing order dated 08.04.2025 (Annexure P/3) passed in Case No.156 of 2018 IDR by learned Presiding Officer, Labour Court, Indore, District Indore (MP), whereby an opportunity to adduce the evidence on behalf of the petitioner has been closed.

2. Learned counsel for the petitioner submits that inadvertently the petitioner has declared his evidence closed on 14.08.2023, but the evidence is required to be adduced for proper adjudication of the dispute. However, the learned Labour Court has not condoned that mistake in declaring closed the petitioner's evidence. The petitioner's evidence is required for proper adjudication of the *lis*, therefore, learned counsel for the petitioner prays for granting one more time to adduce the evidence.

3. Heard and considered the submissions in the light of dispute



involved.

4. This Court is inclined to grant one more opportunity to the petitioner to lead evidence, therefore, by setting aside order dated 08.04.2025, this petition is **allowed**. The petitioner is granted one more opportunity to adduce evidence before the Labour Court on the date fixed by the aforesaid Court. No further opportunity will be given, if the petitioner does not avail that opportunity, without any sufficient reason.

5. Accordingly, the present petition stands allowed and disposed off.

(BINOD KUMAR DWIVEDI)
JUDGE

rcp